

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
New Delhi.

REGN. NO. O.A. 2052/88.

Lal Singh.

Date of decision: 13.5.1993

... Petitioner.

Versus

Delhi Administration & Ors.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN(J).
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

Shri V.P. Sharma, Counsel.

For the Respondents.

Ms Ashoka Jain, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice S.K. Dhaon,
Vice Chairman(J))

On 22.8.1988, an order was passed suspending the petitioner from service. That order, it appears, continues to be operative till now. The petitioner alleges that he has been directed to report the police lines every day in the morning as well as in the evening. He is doing so regularly. His grievance is that the respondents are not paying the conveyance allowance to him so that the expenditure incurred by him for coming from his house to the police lines may be reimbursed.

2. A counter affidavit has been filed. In it, it is not denied that the petitioner is being called upon to report at the police lines ⁱⁿ both in the morning and the evening. As a similar controversy arose in the case of Jagdish Ram Katrin Vs. Union of India & Ors (O.A. 2052/88 decided on 4.5.1989, we see no reason to disagree with the directions given in the said O.A. by this Tribunal. We direct the respondents to adhere to the directions given in O.A. No. 2052/88 and pay to the petitioner the conveyance allowance in terms of the orders passed in the aforesaid O.A.

3. With these directions, this Original Application is disposed of finally with no order as to costs.

[Signature]
(S.R. ADIGE)
MEMBER(A)

'SRD'
130593

[Signature]
(S.K. DHAON)
VICE CHAIRMAN (J)